

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 882 of 2011

Rajendra Sharma, son of Shri Suryu Thakur, resident of Village Nilkothi,
Police Station Radha Nagar/Rajmahal, P.O. Raj Mahal, District Sahibganj
(Jharkhand) Petitioner

-- Versus --

The State of Jharkhand and Others Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. V.K. Singh, Advocate
For the State :- APP

6/26.03.2021 Heard Mr. V.K. Singh, the learned counsel for the petitioner
and the learned counsel for the State.

This criminal miscellaneous petition has been heard through
Video Conferencing in view of the guidelines of the High Court taking into
account the situation arising due to COVID-19 pandemic. None of the
parties have complained about any technical snag of audio-video and
with their consent this matter has been heard.

Status report has been received whereby it has been
informed that Rajmahal P.S.Case No.37/2010, corresponding to GR Case
No.74/2010 has already been disposed of 03.08.2018.

The instant petition has been filed for restoration of
W.P.(Cr.) No.383 of 2010.

In view of the disposal of the main case, no relief can be
extended.

Accordingly, dismissed.

(Sanjay Kumar Dwivedi, J)

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